

F. No. 01/82/00010/AM24/DES-III/25
Government of India
Ministry of commerce and Industry
Department of commerce
Directorate General of Foreign Trade
(Norms Committee-III)

H-Wing, Room No.414
Udyog Bhawan, New Delhi-110011

Dated: 02/02/2024

CORRIGENDUM

Subject: Corrigendum in respect of Case No. 29, 37, 44 and 62 of Minutes of Meeting No.NC/3/MEET/Dec/202324/17 dated 20.12.2023 – reg.

In respect of case no. 29, 37, 44 and 62 of Minutes of Meeting No.NC/3/MEET/Dec/202324/17 dated 20/12/2023 following norms were fixed against following Advance Authorisations issued to M/s Syntho Chirals Private Limited.

Case No. 29/NC/3/MEET/Dec/20324/17	Party Name: Syntho Chirals Private Limited.	Meet No. & Date: No.NC/3/MEET/Dec/20324/17 dated 20/12/2023	Status:
HQ File No. HQRNORMREVIW00002001AM24	RA File No. 092404000540AM20	Licence No. & Date No. 0910068421 Dt. 28/01/2020	Approved

Case No. 37/NC/3/MEET/Dec/20324/17	Party Name: Syntho Chirals Private Limited.	Meet No. & Date: No.NC/3/MEET/Dec/20324/17 dated 20/12/2023	Status:
HQ File No. HQRNORMREVIW00001550AM24	RA File No. 092404000185AM21	Licence No. & Date No. 0910068991 Dt. 22/07/2020	Approved

Case No. 44/NC/3/MEET/Dec/20324/17	Party Name: Syntho Chirals Private Limited.	Meet No. & Date: No.NC/3/MEET/Dec/20324/17 dated 20/12/2023	Status:
HQ File No. HQRNORMREVIW00001514AM24	RA File No. 09AA04003656AM21	Licence No. & Date No. 0911000173 Dt. 11/01/2021	Approved

Case No. 62/NC/3/MEET/Dec/20324/17	Party Name: Syntho Chirals Private Limited.	Meet No. & Date: No.NC/3/MEET/Dec/20324/17 dated 20/12/2023	Status:
HQ File No. HQRNORMREVIW00001518AM24	RA File No. 09AA04007265AM22	Licence No. & Date No. 0911001194 Dt. 12/07/2021	Approved

Decision: Dr. Suresh Reddy Childipudi, R&D Head, and Shri T. Ram Prasad of the firm had attended the Personal Hearing and explained firm's case. The Committee heard the explanation of Representative of the firm and after due deliberation the committee has considered for fixation of ad-hoc norms on the basis of information provided by the firm, it was decided to fix ad-hoc norms as under, or as applied whichever is lower: -

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed
(1R,2R)-2-amino-6-(4-nitrophenyl)-1-phenylhex-5-yn-1-ol hydrochloride	1 kg.	1	CDX-034 LYOPHILIZED ENZYME POWDER	0.014 kg.


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Vaniya Bhawan, New Delhi

RA concerned may take further necessary action as per above decision of Norms Committee.

2. It is now observed that quantity of import item inadvertently mentioned as 0.014 kg. instead of **0.0118 kg**. Subsequently norms were fixed in NC-III Meeting No. NC/3/MEET/Dec/20324/17 dated 20/12/2023 and Minutes were also uploaded on DGFT website.

3. In view of above, in consultation with Technical expert and approval of Chairman, NC-III, it has been decided to correct the ad-hoc norms with respect to above Advance Authorizations as under:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed
(1R,2R)-2-amino-6-(4-nitrophenyl)-1-phenylhex-5-yn-1-ol hydrochloride	1 kg.	1	CDX-034 LYOPHILIZED ENZYME POWDER	0.0118 kg.

RA concerned may take further necessary action as per above decision of NC.


2/2/2024
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